

Electric Works Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1358/68].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Human Hair (Inspection) Rules, 1968, published in Notification No. S.O. May, 1968. (Hindi and English dated the 3rd May, 1968.
- (2) The Export of Vacuum Flasks (Inspection) Rules, 1968, published in Notification No. S.O. 1617 in Gazette of India dated the 7th May, 1968. Hindi and English versions).
- (3) The Export of Steel Trunks (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2062 in Gazette of India dated the 5th June, 1968 (Hindi and English versions).

[Placed in Library. See No. LT-1359/68].

PRESIDENT'S ORDER re. BIHAR STATE EXPENDITURE; AND PUBLIC PROVIDENT FUND SCHEME

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

- (1) A copy of the Order made by the President under article 357 (1) (c) of the Constitution authorising expenditure out of the Consolidated Fund of the State of Bihar for the

months of July and August, 1968, published in Notification No. S.O. 2318 in Gazette of India dated the 29th June, 1968.

- (2) A copy of the Public Provident Fund Scheme, 1968, published in Notification No. G.S.R. 1136 in Gazette of India dated the 15th June, 1968, under section 12 of the Public Provident Fund Act, 1968 (Hindi and English versions).

[Placed in Library. See No. LT-1360/68].

NOTIFICATION re. M/s. JESSOP & Co LTD., CALCUTTA

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI): I beg to lay on the Table a copy of Notification No. S.O. 1517 published in Gazette of India dated the 24th April, 1968, regarding management of Messrs. Jessop and Co. Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1361/68].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION & DEVELOPMENT) ACT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (1) S.O. 1527 published in Gazette of India dated the 4th May, 1968 making certain amendment to G.S.R. 288 dated the 29th February, 1964.

[Shri P. C. Sethi]

- (2) The Mineral Concession (Fifth Amendment) Rules, 1968, published in Notification No. G.S.R. 1177 in Gazette of India dated the 29th June, 1968.
- (3) G.S.R. 1263 published in Gazette of India dated the 1st July, 1968, making certain amendment to the Second Schedule to the said Act.

[Placed in Library. See No. LT-1362/68].

NOTIFICATIONS UNDER WEST BENGAL WEIGHTS AND MEASURES (ENFORCEMENT) ACT, ETC.

SHRI MOHD. SHAFI QURESHI:
I beg to lay on the Table—

- (1) A copy of the Audit Report on the Accounts of the Rubber Board for the year 1966-67 along with the statement of Accounts. [Placed in Library. See No. LT-1363/68].
- (2) (i) a copy each of the following Notifications under sub-section (5) of section 39 of the West Bengal Weights and Measures (Enforcement) Act, 1958, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—

(a) Notification No. 798-MW published in Calcutta Gazette dated the 30th March, 1968, making certain amendments to the West Bengal Standards of Weights and Measures (Enforcement) Rules, 1959.

(b) Notification No. 817-W.M. published in Calcutta Gazette dated the 5th April, 1968, containing corrigendum to the above Notification.

- (ii) A statement showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-1364/68].

(3) A copy of the Cardamom Board Service Recruitment (Amendment) Rules, 1968, published in Notification No. G.S.R. 1107 in Gazette of India dated the 15th June, 1968 (English version) and No. G.S.R. 1150 in Gazette of India dated the 22nd June, 1968 (Hindi version) and sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT-1365/68].

(4) (i) A copy each of the following Notifications issued under section 17 of the Forward Contracts (Regulation) Act, 1952:—

(b) S.O. 1948 published in Gazette of India dated the 29th May, 1968.

(b) S.O. 1948 published in Gazette of India dated the 29th May, 1968.

(ii) A copy of Notification No. S.O. 2234 published in Gazette of India dated the 22nd June, 1968 issued under section 5 of the Forward Contracts (Regulation) Act, 1952.

[Placed in Library. See No. -LT 1366/68].

12.32 hrs.

**PARLIAMENTARY COMMITTEE—
SUMMARY OF WORK**

SECRETARY: Sir, I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 16th March, 1967 to 31st May, 1968.